

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram:**

1. **Shri Bhanu Bhushan, Member**
2. **Shri R. Krishnamoorthy, Member**

**Petition No. 44/2007**

**In the matter of**

Application for grant of transmission licence to Jaypee Powergrid Limited.

**And in the matter of**

Jaypee Powergrid Ltd., New Delhi

**..Applicant**

Vs

1. Power Grid Corporation of India Limited, New Delhi
2. Jaypee Karcham Hydro Corporation Ltd., Kandaghat
3. PTC India Ltd., New Delhi
4. Punjab State Electricity Board, Patiala
5. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
6. Uttar Pradesh Power Corporation Ltd., Lucknow
7. Rajasthan Power Procurement Centre, Jaipur
8. Jaipur Vidyut Vitaran Nigam Ltd., Jaipur
9. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
10. Jodhpur Vidyut Vitaran Nigam Ltd., Jodhpur
11. Govt. of Himachal Pradesh, Shimla
12. Central Electricity Authority, New Delhi

**..Respondents**

**ORDER**

By our order dated 1.10.2007, the applicant was granted licence for construction, maintenance, etc of certain transmission lines and facilities (the transmission system) as mentioned in the said order, for evacuation of power from Karcham-Wangtoo HEP to the Central Transmission Utility's sub-station at Abdullapur in the State of Haryana. While granting licence, it was *inter alia* noted that the licence fee during the validity of licence would be regulated in terms of fee to be notified by the Commission and till such time the fee was so notified, the applicant

was directed to pay licence fee of Rs.25 lakh per annum, the licence fee for a part of the year being payable on *pro rata* basis.

2. On further consideration of the matter, we are of the opinion that a nominal fee should be payable by the applicant during the period of construction of the transmission system and up to the date of commercial operation thereof. We direct that the applicant shall provisionally pay licence fee at the rate of Rs.2 lakh per annum during the period of construction and up to the date of commercial operation of the transmission system and licence fee for a part of the year shall be paid on *pro rata* basis. The licence fee shall finally be regulated in terms of the fee to be notified by the Commission by virtue of its powers under sub-clause (g) of sub-section (1) of Section 79 of the Act, along with other terms and conditions of transmission licence.

Sd/-  
**(R. KRISHNAMOORTHY)**  
**MEMBER**

Sd/-  
**(BHANU BHUSHAN)**  
**MEMBER**

**New Delhi dated the 11<sup>th</sup> December, 2007**